IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 38086 OF 2025

Between:

Sri.Daida Vasanth, S/o Daida Chandraiah, Aged about: 35 Years, Occ: Labour R/o. Kanchanapally (Village) and Ragunathpally (Mandal) Janagoan Distrct, Telangana - 506244.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Panchayat Raj and Rural Development, Secretariat, Hyderabad.
2. Election Commission of India, Rep. by Secretary, Nirvachan Sadan, Ashok Road, New Delhi -110001
3. Telangana State Election Commission, Rep. by Secretary, 1st Floor DTCP Building, Opp. PTI Building, A.C.Guards, Hyderabad-04.
4. The District Collector, Jangaon District, Jangaon, T.S.
5. The Revenue Divisional Officer, Jangaon Revenue Division, Jangaon, T.S.
6. The Tahsildar, Raghunathpally Mandal, Raghunathpally, Jangaon District, T.S.
7. The Returning Officer, Kanchanapally Gram Panchayat, Raghunathpally Mandal, Jangaon District, T.S.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the Respondent No.3 in imposing the restriction on appointment of polling agent from the same polling area/ booth vide

Guideline No.1(i) of "Dir.No.286/TSEC-PR/2018 dated: 21/05/2018" as illegal, arbitrary, un-constitutional and contrary to Rule 18 of Telangana Panchayat Raj (Conduct of Elections) Rules, 2018 besides being contrary to instructions of the Respondent No.2 to Respondent No.3 vide No. 464/INST/2021/EPS dated. 18/03/2021and consequently direct the Respondents No. 3 and 7 to permit the candidate or his agent to appoint any person as polling agent of any booth within the same Ward or Gram Panchayat on the day of election irrespective of his/her polling area in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the "Dir.No.286/TSEC-PR/2018 dated. 21/05/2018" issued by the Respondent No.3 only to the extent of restriction imposed in Guideline No.1(i)pertaining to the appointment of polling agent from same polling booth/ area pending disposal of the main writ petition in the interest of justice.

Counsel for the Petitioner: SRI GUMMALLA BHASKER REDDY

Counsel for the Respondent No.1: Ms. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT

Counsel for the Respondent Nos.2 & 3: SRI G. VIDYA SAGAR,
SENIOR COUNSEL REPRESENTING
SRI P. SUDHEER RAO, S.C. FOR TS ELECTION COMMISSION

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.38086 of 2025

Dated:12.12.2025

Between:

Sri Daida Vasanth

...Petitioner

and

The State of Telangana,
Rep.by its Principal Secretary,
Department of Panchayat Raj and
Rural Development, Secretariat, Hyderabad,
and six others.

...Respondents

ORDER:

Learned counsel Sri G.Bhasker Reddy appears for the petitioner.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj & Rural Development Department, appears for respondent No.1.

Learned Senior Counsel Sri G.Vidya Sagar, representing learned counsel Sri P.Sudheer Rao, learned Standing Counsel for Telangana State Election Commission, appears for respondents No.2 and 3.

2. The writ petition is preferred for the following prayer:

> "For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the Respondent No.3 in imposing the restriction on appointment of polling agent from the same polling area/booth vide Guideline No 1(i) of "Dir.No.286/TSEC-PR/2018 dated 21-05-2018" as illegal, arbitrary, unconstitutional and contrary to Rule 18 of Telangana Panchayat Raj (Conduct of Elections) Rules, 2018 besides being contrary to instructions of the Respondent No.2 to Respondent No.3 vide No.464/INST/2021/EPS dated 18-03-2021 and consequently direct the Respondents No.3 and 7 to permit the candidate or his agent to appoint any person as polling agent of any booth within the same Ward or Gram Panchayat on the day of election irrespective of his/her polling area in the interest of justice and to pass such other order/orders as this Hon'ble Court may deem fit and necessary in the circumstances of the case."

3. Learned counsel for the petitioner submits that the petitioner contested for the post of Sarpanch of

Kanchanapally Gram Panchayat, Raghunathpally Mandal, Jangaon District, for which elections under Phase-I were already held on 11.12.2025. As such, the instant writ petition is rendered infructuous.

4. Learned counsel for the other side do not dispute that the challenge in the instant writ petition has become infructuous.

5. Therefore, the instant writ petition is dismissed as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI GUMMALLA BHASKER REDDY, Advocate [OPUC]
2. Two CCs to GP for Panchayat Raj and Rural Development, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI P. SUDHEER RAO, S.C. for TS Election Commission [OPUC]
4. Two CD Copies

MP
BS

HIGH COURT

DATED:12/12/2025



ORDER

WP.No.38086 of 2025

DISMISSING THE WRIT PETITION AS INFRUCTUOUS WITHOUT COSTS

7 copies
KS
31/12/25